

and

Bill as passed by Rajya Sabha

**Review on the working of and Annual Report of
the Sikkim Livestock Processing and Development
Corporation Limited, Gangtok for the
years 1988-89 to 1993-94**

[Translation]

SHRIMATI SUSHMA SWARAJ (South Delhi) : He cannot speak in this way. It is not that anyone can stand up and speak in the House.

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : Shri Ram Naik was just saying that anyone can speak with collective responsibility. I did not speak because we had not informed you. ...*(Interruptions)*

SHRI RAM NAIK : Don't talk about yourself. You should talk about the rest of the Cabinet Ministers. Shri Soz said that he regreted for that.

[English]

Sir, has Shri Ramakant Khalap informed you?

MR. DEPUTY-SPEAKER : No.

SHRI RAM NAIK : Then, how can Shri Jena lay the papers on behalf of Shri Ramakant Khalap? Unless he informs you in writing it cannot be done.

[Translation]

SHRIMATI SUSHMA SWARAJ : Giving information is not enough, he will have to take permission. ...*(Interruptions)*

SHRI RAM VILAS PASWAN : Whatever has happened in the House today since 12 O'Clock, I regret for the same on behalf of our hon'ble Minister who is not present here and request you that permission should be granted to Minister of Parliamentary Affairs, who is present here, to lay the papers on behalf of the Ministers who are not present here. ...*(Interruptions)*.

SHRIMATI SUSHMA SWARAJ : It cannot be done in the House in this way. How can you lay the papers on someone's behalf? ...*(Interruptions)*.

**Narcotic Drugs and Psychotropic Substances
Act, 1985**

[English]

THE MINISTER OF TOURISM AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SRIKANTA JENA) : Sir, on behalf of Shri Ramakant D. Khalap, I beg to lay on the Table:—

A copy of the One Hundred Fifty-fifth Report (Hindi and English versions) of Law Commission on Narcotic Drugs and Psychotropic Substances Act, 1985 (Act No. 61 of 1985), July, 1997.

[Placed in Library. See No. LT 2336/97]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : Sir, I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Sikkim Livestock Processing and Development Corporation Limited, Gangtok, for the years 1988-89 to 1993-94.
 - (ii) Annual Report of the Sikkim Livestock Processing and Development Corporation Limited, Gangtok, for the years 1988-89 to 1993-94, alongwith Audited Account.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT 2337/97]

13.07 hrs.

**MESSAGE FROM RAJYA SABHA
AND
BILL AS PASSED BY RAJYA SABHA—Laid**

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of Rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indira Gandhi National Open University (Amendment) Bill, 1997 which has been passed by the Rajya Sabha at its sitting held on the 11th August, 1997."

2. Sir, I lay on the Table the Indira Gandhi National Open University (Amendment) Bill, 1997, as passed by Rajya Sabha on the 11th August, 1997.